Sir, the second worrisome aspect is that it shall have an important bearing on promotion as well. अगर आप *ad hoc* experience को ही count नहीं कर रहे हैं, तो फिर दिल्ली विश्वविद्यालय तथा अन्य केन्द्रीय विश्वविद्यालयों में प्रमोशन meaningless हो जाएगी

सर, इसमें तीसरी चीज़ यह महत्वपूर्ण है कि contractual appointments के माध्यम से जो roster system के प्रतिनिधित्व के हमारे सरोकार थे, उनको एक तरह से खत्म करने की कोशिश होगी। महोदय, मैं आपके माध्यम से मानव संसाधन विकास मंत्रालय से आग्रह करना चाहूंगा कि 28 अगस्त की इस चिट्ठी को फौरी तौर पर वापस लिया जाए, पुरानी परिस्थितियां बहाल की जाएं और उसमें यह जो लाइन है कि जब तक permanent appointment न हो तो Guest faculty is virtually no status. लोग अनिश्चितता में जीते हैं। हमारे कई ad hoc साथी बिना permanent appointment के दुनिया से गुज़र गए। उनके absorption की व्यवस्था हो, लेकिन फौरी तौर पर 28 अगस्त की इस चिट्ठी को वापस लें। महोदय, आप चांसलर हैं, इसलिए आपसे विशेष अपील है, धन्यवाद।

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र, दिल्ली) : महोदय, मैं माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

श्री अहमद अशफाक करीम (बिहार): महोदय, में भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

جناب احمد اشفاق کری (بہار): مہودے، می بھی معزز ممبر کے ذریعے اٹھائے گئے *موضوع کے ساتھہ خود کو سمبدھہ کرتا ہوں۔

Need for a Chair for the study of the patriotism and works of Subramania Bharathiar

SHRIMATI VIJILA SATHYANANTH (Tamil Nadu): Mahakavi Subramania Bharathiar was one of the greatest poets, a national poet, they say 'kavi', a prolific writer, philosopher and a great visionary of immense genius. We remember this son of the soil on his 137th birth anniversary on 11th December. He was a proficient linguist. He knew Tamil, Sanskrit, Hindi, Telugu, English, French and Arabic.

*Sir, I quote one of his national integration songs,

[†]Transliteration in Urdu script.

^{*}English translation of the original speech delivered in Tamil.

[Shrimati Vijila Sathyananth]

"Basking in the moonlight along the banks of the Sindhu river,

Alongwith the youthful women from the fine country of Cheras, (present day Kerala)

Composing and singing songs in the beautiful telugu language,

Lets row our boats and merrily play together".

And he has written songs for emancipation of women,

"We women have come to rule scholastically,

And create the laws for this world,

Clap and rejoice! For the women are no less to men,

In reaching the heights of knowledge."

And there are songs that show valour and strength.

" There is no fear, there is no fear, nothing like fear

Even if the sky crashes and plummets down on the acme of my head,

There is no fear, there is no fear, nothing like fear".

And he had written songs for national integrity. He sings about Bharat Mata in an unique way as follows:-

"Though she has thirty crore faces, her uniting force is one:

She may have eighteen tongues to speak, but her thought is Unanimous"

And for saluting our National Flag, he had written a song,

"Behold the mother's jewel-like flag

Bow to it with humility and praise it!"

Even before our independence, he had written poems for celebrating our independence.

"We will dance joyfully and sing hymns

That we have achieved joyful independence"

He had written blank verses also like Panchali Sabadham.

Sir, Now I come to the point.

I want the Government to recognize all his patriotic songs and his wonderful literary works. His literature and poetry have to be digitized. His handwritten work should be digitized and a Chair has to be established in the Manonmaniam Sundaranar University to explore the Bharathiyar thoughts. Also, there should be diploma and certificate courses in Bharathiyar thoughts. It has to be a centre for learning. It has to be UGC funded in Manonmaniam Sundaranar University, Tirunelveli. This is my request to the Government. Thank you, Sir.

Matters raised [3 December, 2019] with Permission 55

SHRI S. MUTHUKARUPPAN (Tamil Nadu): Sir, I associate myself with the mention made by the hon. Member.

SHRI A. MOHAMMEDJAN (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

SHRI R. VAITHILINGAM (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

SHRI N. CHANDRASEGHARAN (Tamil Nadu): Sir, I also associate myself with the mention made by the hon. Member.

Need to compensate the families of Bengali labourers killed in Kulgam, Jammu and Kashmir

SHRI AHAMED HASSAN (West Bengal): Sir, five Bengali labourers from our State were brutally killed in Kulgam, Kashmir, on 29th October, 2019. Another was critically injured. They were all from the village of Bahal Nagar, Murshidabad. This happened around the time when the European Parliamentarians were on a private visit to Kashmir. All the labourers belonged to economically weaker section of society. Hon. Home Minister, Shri Amit Shah ji, is always assuring the nation that situation in Kashmir is totally normal. There is no bar or restriction in the movement of citizens and for normal business. After listening to the assurances of Home Minister, Shri Amit Shah ji, the families of the deceased labourers allowed them to go and work in Kashmir. But in spite of the additional tight security measures for the visit of European Parliamentarians, this gruesome killing occurred unhindered. So far, no individual or group has claimed responsibility. But everyone wants to know who are responsible for the killings of these Bengali labourers. Why is the Government maintaining silence over this incident? The Central Government so far has not given any compensation to the families of the victims. The Government should take a sympathetic and compassionate approach towards the killed citizens of the country. Our Chief Minister, hon. Mamata Banerjee, has personally supervised the process of receiving the bodies at the Kolkata airport. The Mamata Banerjee Government has provided service, financial help and support to these families. But the Central Government is yet to respond.

Sir, Right to life and livelihood are the Fundamental rights of the citizens. I urge